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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA 371/92

01.04.1992

MRS. P. L. SETHI

...APPLICANT

VS.

UNION OF INDIA

...RESPONDENTS

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT

...SH.R.L.SETHI

FOR THE RESPONDENTS

...SH.H.S.DUTTA,
SUPDT., DEPTT.
REPRESENTATIVE

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The applicant retired as a Principal on 31.12.1988, but a sum of Rs.3,000 was withheld from DCRG. In spite of repeated requests and representations in writing, the said amount has not been paid, henced the present application has been filed on 11.2.92. The notices were issued to the respondents and the departmental representative appeared and stated that the withheld amount of DCRG has been paid on 31.3.92.

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The learned counsel for the applicant argued that relief No.(i) stands allowed, but he presses issue No.(ii) regarding the payment of interest. It is also stated by the learned counsel that the allotted quarter was vacated by the applicant in June, 1983. The delay as stated by the departmental representative is due to non receipt of NOC and certain audit formalities and after those ~~who~~ have been completed, the amount has been paid.

Since there is no cogent reason for withholding this amount, so the present application is disposed of as follows :-

(i) Relief No.(i) of the application has become infructuous and, therefore, decided accordingly.

(ii) As regards relief No.(ii), the respondents are directed to pay interest @10% p.a. on the withheld amount of Rs.2000 for a period of two years because already Rs.1000 has been taken by the applicant without any interest.

The respondents are directed to pay the interest within a period of ten weeks from the date of receipt of a copy of this order. In the above circumstances, the parties shall bear their own costs.

AKS

Dasgupta
(J.P.SHARMA) 1.4.92
MEMBER(J)
01.04.1992